



**The Uttar Pradesh State Legislature Proceedings (Protection of Publication)  
Act, 1974  
Act 32 of 1974**

**Keyword(s):  
Newspaper, Legislative Reporting**

**Amendment appended: 9 of 1976**

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THE UTTAR PRADESH STATE LEGISLATURE PROCEEDINGS  
(PROTECTION OF PUBLICATION) ACT, 1974

(U. P. ACT No. 32 OF 1974)

[Authoritative English Text of the Uttar Pradesh Rajya Vidhan Mandal Ki  
Karyawahiyar (Prakashan Ka Sanrakshan) Adhiniyam, 1974.]

AN  
ACT

to protect the publication of reports of proceedings of the Uttar Pradesh  
State Legislature

IT IS HEREBY enacted in the Twenty-fifth Year of the Republic of India as  
follows :—

1. (1) This Act may be called the Uttar Pradesh State Legislature  
Proceedings (Protection of Publication) Act, 1974.

(2) It extends to the whole of Uttar Pradesh.

2. In this Act, "newspaper" means any printed periodical work contain-  
ing public news or comments on public news.

3. (1) Save as otherwise provided in sub-section (2), no person shall  
be liable to any proceedings, civil or criminal, in any court in respect of the  
publication in a newspaper or in respect of the supply by a news agency for  
publication in a newspaper of a substantially true report of any proceedings  
of either House of the Uttar Pradesh State Legislature, unless the publication  
is proved to have been made with malice.

(2) Nothing in sub-section (1) shall be construed as protecting the pub-  
lication of any matter, the publication of which is not for the public good.

4. This Act shall apply in relation to reports or matters broadcast by  
means of wireless telegraphy as part of any programme or service provided  
by means of a broadcasting station as it applies in relation to reports or matters  
published in a newspaper.

5. This Act shall also apply in relation to any proceeding pending in  
any civil or criminal court on the date of commencement of this Act.

[\*For statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary)  
dated June 22, 1974].

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on June 20, 1974 and by the  
Uttar Pradesh Legislative Council on July 5, 1974.)

(Received the Assent of the President on October 28, 1974 under Article 201 of the Consti-  
tution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated October  
30, 1974).

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विधान पुस्तकालय  
(राजकीय प्रकाशन)  
उत्तर प्रदेश, लखनऊ

Short title and  
extent.

Definition.

Publication of  
reports of Legis-  
lature Proceed-  
ing privileged.

Act also to  
apply to Legisla-  
ture Proceedings,  
broadcast by wire-  
less telegraphy,

Application to-  
pending Proceed-  
ing.

Price 010 Paise

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6/10/1

THE UTTAR PRADESH STATE LEGISLATURE PROCEEDINGS  
(PROTECTION OF PUBLICATION) (REPEAL) ACT, 1976

(U. P. Act no. 9 of 1976)

[\* *Authoritative English Text of the Uttar Pradesh Rajya Vidhan Mandal Ki Karyawahiyon (Prakashan Ka Sanrakshan) (Nirсан) Adhinyam 1976*]

AN  
ACT

to repeal the *Uttar Pradesh State Legislature Proceedings (Protection of Publication) Act, 1974*

IT IS HEREBY enacted in the Twenty-seventh Year of the Republic of India as follows :

Short title

1. This Act may be called the *Uttar Pradesh State Legislature Proceedings (Protection of Publication) (Repeal) Act, 1976*.

Repeal of U. P.  
Act no. 32 of 1974.

2. The *Uttar Pradesh State Legislature Proceedings (Protection of Publication) Act, 1974* is hereby *repealed* :

Provided that such repeal shall not affect any proceedings civil or criminal (whether pending immediately before the commencement of this Act or instituted or taken after such commencement) in respect of—

(a) any publication referred to in sub-section (1) of section 3 of the said Act, made before such commencement; or

(b) any report or matter broadcast, before the commencement by the means referred to in section 4 of the said Act, and accordingly any such proceeding shall be disposed of as if the said Act had continued in force and this Act had not been enacted.

\*(For Statement of Objects and Reasons' please see *Uttar Pradesh Gazette (Extraordinary)*, dated April 31, 1976).

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on April 1, 1976 and by the Uttar Pradesh Legislative Council on April 6, 1976).

(Received the assent of the Governor on April 16, 1976 under Article 200 of the Constitution of India and was published in the *Uttar Pradesh Gazette Extraordinary*, dated April 17, 1976).

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